

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S NAVYUG TELEFILMS PVT. LTD

| RELEVANT PARTICULARS | | |
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| 1. | Name of corporate debtor | M/s Navyug Telefilms Pvt. Ltd. |
| 2. | Date of incorporation of corporate debtor | 10/05/1994 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U92110MH1994PTC078309 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Flat No 2, Ground Floor, Duplex Heights CHS LTD, Lokhandwala Complex, Millat Nagar, Andheri (W), Mumbai Suburban, Andheri, Mumbai, Mumbai, Maharashtra, India, 400053 |
| 6. | Insolvency commencement date in respect of corporate debtor | Order pronounced on: 13/11/2024 Order upload on NCLT website on: 14/11/2024 |
| 7. | Estimated date of closure of insolvency resolution process | 13/05/2025 (180 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name of IRP: Pankaj Bhattad IBBI Reg. No.: IBBI/IPA-001/IP-P-02841/2023-2024/14362 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Registered Address: Finvin Turnaround and Restructuring Pvt. Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059 Registered Email: rppankajbhattad@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. CIRP specific email: navyug.cirp@gmail.com |
| 11. | Last date for submission of claims | 28/11/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |

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| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | a. Web link: https://ibbi.gov.in/en/home/download b. Not Applicable. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Navyug Telefilms Pvt. Ltd on 13/11/2024 (Order upload on NCLT website on: 14/11/2024).

The creditors of M/s Navyug Telefilms Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 28/11/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/11/2024
Place: Mumbai

PANKAJ
BHATTAD

Digitally signed by
PANKAJ BHATTAD
Date: 2024.11.16
14:34:15 +05'30'

IP Pankaj Bhattad

IRP of M/s Navyug Telefilms Pvt. Ltd.

IBBI Reg. No. IBBI/IPA-001/IP-P-02841/2023-2024/14362

Correspondence Address:

Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

Correspondence Email:

pankaj.bhattad@finvin.co.in / navyug.cirp@gmail.com

AFA Valid till: 31/12/2025

४ मुंबई, शनिवार दि. १६ नोव्हेंबर २०२४

राष्ट्रीय पत्रकार दिनाचा इतिहास आणि कर्तृत्व

भारत स्वतंत्र झाल्यानंतर काही वर्षांनंतर म्हणजे सन १९५६ला प्रेस कमिशनने भारतातील पत्रकारितेचे नैतिकता आणि वृत्तपत्र स्वातंत्र्याचे संरक्षण करण्यासाठी एक समिती स्थापन केली. सर्वप्रथम हिक्की बॅंगॉल गॅझेट हे साप्ताहिक इंग्रजी वृत्तपत्र कोलकात्यात सन १७८० साली सुरू झाले. त्यांनीच भारतात पत्रकारितेची मुहूर्तमेढ रोवली. मराठीत बाळशास्त्री जांभेकर यांनी दि.२१ जून १८३२मध्ये दंपण हे वृत्तपत्र सुरू केले. याच काळात हिंदी व अन्य भारतीय भाषांमध्ये अनेक वृत्तपत्रे सुरू झाली. भारतातील स्वतंत्र आणि जबाबदार पत्रकारितेचे प्रतीक म्हणून दरवर्षी १६ नोव्हेंबर रोजी राष्ट्रीय पत्रकार दिन साजरा केला जातो. याच दिवशी प्रेस काउन्सिल ऑफ इंडिया- पीसीआईने काम करण्यास सुरुवात केली.

आजचा राष्ट्रीय पत्रकार दिन १६ नोव्हेंबर हा भारतातील स्वतंत्र आणि जबाबदार प्रेसचे प्रतीक आहे. हाच तो दिवस केला जातो. याच दिवशी प्रेस काउन्सिल ऑफ इंडियाने नैतिक वॉचडॉग म्हणून काम करायला सुरुवात केली होती, की या सशक्त माध्यमाकडून प्रेसने केवळ उच्च दर्जाची अडथळा ठेवली नाही तर ती कोणत्याही बाह्य घटकांच्या प्रभावाने किंवा धमक्यांमुळे अडकली नाही. जरी जगभरात अनेक प्रेस किंवा मीडिया कौन्सिल आहेत, तरीही प्रेस कौन्सिल ऑफ इंडिया ही एक अद्वितीय संस्था आहे- कारण स्वातंत्र्याचे रक्षण करण्याचा कर्तव्यात राज्याच्या साधनांवरही अधिकार वापरणारी ही एकमेव संस्था आहे.

सन १९५६मध्ये प्रेस कौन्सिलचा



स्थापनेची शिफारस करून पहिल्या प्रेस कमिशनने असा निष्कर्ष काढला होता, की पत्रकारितेत व्यावसायिक नैतिकता टिकवून ठेवण्याचा सर्वोत्तम मार्ग म्हणजे कायदेशीर अधिकार असलेली संस्था अस्तित्वात आणणे, मुख्यतः उद्योगाशी संबंधित लोक ज्यांचे कर्तव्य मध्यस्थी करणे असेल. यासाठी प्रेस कौन्सिल ऑफ इंडियाची स्थापना करण्यात आली आणि दि.१६ नोव्हेंबर १९६६पासून विकसित झालेल्या संस्थेने हे उद्दिष्ट नाकारले नाही. म्हणून १६ नोव्हेंबर हा दिवस देशातील जबाबदार आणि मुक्त पत्रकारिता दर्शवतो. जे लोक त्याची कदर करतात, त्या सर्वांनी हा दिवस साजरा केला. कार्यक्रमाच्या पारश्वर्भूमीवर पत्रकारितेतील उत्कृष्टतेसाठी राष्ट्रीय पुरस्कार प्रदान आणि स्मरणिकेचे प्रकाशन करण्यात आले.

भारत स्वतंत्र झाल्यानंतर काही वर्षांनंतर म्हणजे १९५६ला प्रेस कमिशनने भारतातील पत्रकारितेचे नैतिकता आणि वृत्तपत्र स्वातंत्र्याचे संरक्षण करण्यासाठी एक समिती

स्थापन केली. या समितीतुनच पुढे यांनी दहा वर्षांनंतर प्रेस काउन्सिलची स्थापना केली. प्रेस काउन्सिल ऑफ इंडिया ही संस्था विश्वासार्हता राखण्यासाठी सर्व पत्रकारितेच्या क्रियाकलापांवर अखत्ये लक्ष ठेवते. देशातील सुदृढ लोकशाही राखण्यासाठी प्रेस काउन्सिल ऑफ इंडियाची सतत महत्त्वाची भूमिका बजावत असते. सोबतच ही संस्था भारतातील प्रेसवर कोणत्याही बाह्य बाबींचा प्रभाव पडणार नाही याचीही खात्री करून काळजी घेत असते. भारतीय लोकशाहीमध्ये पत्रकारितेला महत्त्वाचे स्थान राहिले आहे

राष्ट्रीय पत्रकार दिनाचा इतिहास- प्रथम प्रेस कमिशन १९५६ ने भारतातील पत्रकारितेचे नैतिकता आणि वृत्तपत्र स्वातंत्र्याचे संरक्षण करण्यासाठी एक समिती स्थापन केली. यांनी दहा वर्षांनंतर प्रेस काउन्सिलची स्थापना केली. प्रेस काउन्सिल ऑफ इंडिया विश्वासार्हता राखण्यासाठी सर्व पत्रकारितेच्या क्रियाकलापांवर लक्ष ठेवते. देशातील सुदृढ लोकशाही राखण्यासाठी प्रेस काउन्सिल ऑफ इंडियाची महत्त्वाची भूमिका आहे. हे भारतातील प्रेसवर कोणत्याही बाह्य बाबींचा प्रभाव पडणार नाही याचीही खात्री करते. प्रेस काउन्सिल ऑफ इंडिया ही एक वैधानिक संस्था आहे, ज्याला प्रिंट मीडियाच्या ऑपरेशनवर देखरेख ठेवण्याचा अधिकार आहे.

प्रेस काउन्सिल अक्ट १९७८ द्वारे जनादेशद्वारे हे अधिकार मिळाले आहेत. याअंतर्गत एक स्पीकर- जे अख्येयानानुसार, सर्वोच्च न्यायालयाचे निवृत्त न्यायाधीश आहेत आणि इतर २८ सदस्य असतात,

स्वागत दिवाळी अंकाचे!

संत साहित्यिक डॉ. अरविंद नेरकर आणि गायिका चारुशीला बेलसरे संपादित 'शब्दांधार' दिवाळी अंकाने १० व्या वर्षीही दर्जेदार लेखांची आपली परंपरा कायम ठेवली असून यामध्ये चारुशीला बेलसरे यांच्या लेखासह आणखी पाच लेख, १० दर्जेदार कथा तसेच विसेक मान्यवर कवींची काव्य सुमनांजली आणि 'खरंच आपण सुखी आहोत काय?' या दिलेल्या विषयावर सुमारे शंभरके लेखकांनी आपले विचार व्यक्त केले आहेत. संपादकीय मध्ये डॉ. नेरकरांनी जीवनमू्य आणि साहित्यमू्य जपणारा शब्दांधार दिवाळी अंक साहित्य वर्तुळात कौतुकाचा विषय असल्याचे तसेच काही संस्थानी आयोजित दिवाळी अंक स्पर्धेत उत्कृष्ट दिवाळी अंकाची पुरतोपिक प्राप्त असल्याचे म्हंटले आहे. अलंका काफितीकर यांच्या 'वाद, संवाद आणि सुसंवाद' या लेखाने अंकाची सुरुवात झाली आहे.

याशिवाय सोनल गोडबोले,अंजली देशपांडे, चारुशीला बेलसरे, विनय मिरसे , प्रमोद रोहणकार, यांचेही माहितीपूर्ण आणि वैचारिक लेख आहेत. कथा विभागामध्ये स्नेहल बाकरे, प्रभा डोगे, श्रीपाद टेंबे, सुहास परळे, दिगंबर जोशी, वीणा मुठे, अंड. अनिल पाठक, कमलाकर हणवते, प्रा. गिरीश बक्षी आदी मान्यवर लेखकांच्या कौटुंबिक कथांनी अंक सजला आहे. वैचारिक आणि माहितीपूर्ण लेख आणि कौटुंबिक कथाबरोबरच काव्य सुमनांजली मध्ये वीसेक मान्यवर कवींच्या कवितांचा काव्यधुंद शिडकावा करण्यात आला आहे. यामध्ये दिव्यलता गुजराती, शिल्पा गायकैवारी, शरद अत्रे, वसुंधरा सुत्रावे , वृषाली कुलकर्णी, हेमंत परब, डॉ. राजेंद्र झुंजारराव, डॉ. निर्मल सारडा, अनुगुधा टल्कु, प्रणामराव सुतार, हेमलता भालेराव, अनिला कुलकर्णी, मधुरा बुटाले आदी मान्यवरांचा समावेश आहे. 'शब्दांधार' च्या 'एखादा विषय देऊन त्यावर लिहायला प्रवृत्त करणे' या

परंपरेनुसार यंदाच्या 'खरंच आपण सुखी आहोत काय?' या विषयावर सुमारे शंभरके लेखकांनी आपले विचार मांडताना सुखाच्या व्याख्या, कल्पना,

परिभाषा यांचा जहापोह करून माणूस सुखी राहत नसल्याची चिंता व्यक्त केली असून काहींनी यावर उपाययोजना देखील सुचविल्या आहेत.

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| <p style="text-align:center">PUBLIC NOTICE IN THE COURT OF PRINCIPAL DISTRICT JUDGE TAPI @ VYARA, DIST.TAPI, (GUJARAT STATE) Regular Civil Appeal No. 16/2019, Fixed On. 19/12/2024.</p> <p>Plaintiff : 1. L/H of Late Kikubhai Chhiptarabhai Chaudhari Versus Defendant: 1.1 Kumudben WD/of Magantal Motilal Shah, 1.2.1 Naliniben Jatinbhai Shah 1.2.2 Bhavik Jatinbhai Shah All R/o. A/301, Sharda Gram Building, Linking Road, Beside Anand Hospital, Dahisar,(East), Mumbai. 1.4 Hemaben D/of Magantal Motilal Shah And WF/of Kukulbhai Chhoki. R/O. 201, Happyhome Appartment, Umara Naka, Surat.</p> <p>To summon the above named defendant(s) and serve upon said defendant(s) a copy of this summons and notice. You are hereby required to appear and defend the action filed against you in the above-entitled cause within 30 days from the date of publication of this summons upon you; and if you fail to appear and defend for want thereof the plaintiff will apply to the court for the relief demanded therein. Failure to file an Answer denying the allegations will result in a judgment against you and action may be taken by the plaintiff or his/her attorney to satisfy the judgment. Given under my hand and seal of the court on this 7th October 2024.</p> <p style="text-align:right">Com By, (K.P.Patel) Bench Clerk Grade-01 District Court, Tapi at Vyara Gujarat State</p> <p style="text-align:center">Seal</p> |
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| <p style="text-align:center">जाहीर नोटीस</p> <p>याची नोंद घ्या की, दिनांक २६.११.१९७७ च्या विक्री करानुसार, हसमुख चुनिवाल शाह यांनी श्री. विरजलाल भगवानदास करटारीया पटेल (त्यामधील विक्रेता) यांच्याकडून फ्लॅट क्र. २४, २रा मजला, दत्त निवास, पै नगर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, पै नगर, एस्. व्ही. पी. रोड, बोरीवली (पश्चिम), मुंबई - ४०००१२ खरेदी केला आणि तसेच०५.०१.१९८४ दिनांकित शेर प्रमाणपत्र क्र. १४ अंतर्गत १९६ ते १२० पर्यंत अनुक्रमित क्रमांक धारक प्रत्येकी रु. ५०/- चे ५ पूर्ण भरणा झालेले शेअर्स श्री. हसमुख चुनिवाल शाह यांच्या नावा वितरित करण्यात आले आणि पुढे २२.०९.१९८४ दिनांकित विक्री कराराद्वारे श्री. हसमुख चुनिवाल शाह (त्यामधील विक्रेते) यांनी उमगीलाल विक्रमलाल शाह यांनी सदर फ्लॅट प्रिमायसेस त्यांचा मुलगा श्री. राजेश उमगीलाल शाह त्याला दस्तावेज क्र.बीडीआर६-४३१६-२००८ दिनांकित ३०.०५.२००९ धारक योग्यकरणे नोंदणीकृत २८.०५.२००९ दिनांकित बळिस पत्राद्वारे बळिस दिली आणि सदर सोसायटीने त्यांचे नाव दिनांकित २९.११.२०२० रोजी उपरोक्त शेर प्रमाणपत्रावर नमूद केले आणि मधल्या कालावधीत माझा अशील श्री. राजेश उमगीलाल शाह त्याच्याकडून दिनांक २६.०५.१९७७ चा उपरोक्त नमूद विक्री करार हक्कला / गहाळ झाला. ज्याकारिता बोरीवली पोलीस स्टेशन, बोरीवली (पश्चिम), मुंबई- ४०००१२ येथे अनिर्घात तक्रार क्रमांक १३४४६६- २०२४ दिनांकित ०९.११.२०२४ धारक तक्रार अनिर्घातन सखल केली होती आणि तदुसार माझा अशील श्री. राजेश उमगीलाला शाहा हा सदर फ्लॅट प्रिमायासेसचा एकमेव आणि पूर्णतः कायदेशीर मालक आहे आणि प्रस्तावित खरेदीदाराला विक्री करण्यास इच्छुक आहे.</p> <p>कायदेशीर वारसाहक्क आणि किंवा इतर कोणताही संबंधित कायदपणे आणि/ किंवा प्रिमासेस किंवा त्याचा भागय कोणताही अधिकार, हक्क किंवा स्वाम्य, गहाण, जोबा, भाडेपट्टा, धारणाधिकार, शुल्क किंवा अन्यथा काहीही असा त्या मानाने उपरोक्त मुख्य धराच्या विरोधात किंवा त्याच्या विरोधात कोणताही दावा किंवा दिवे असलेली कोणतीही व्यक्ती किंवा व्यक्तीनी, ते श्री अनुज विनोद मोरे, अधिकांक, मुंबई उच्च न्यायालय, एमओआर असोसिएट्सच्या नावाने कार्यालय असलेले, ८५ /डी - ४, गोरगं(१) विभाग सौपरपास लि., आरएस्सी-१, गोरगं-१, बोरीवली (पश्चिम), मुंबई- ४०००१२ येथे कागदपत्री पुराव्यासह हा ताखेपट्टा १५ दिवसांच्या आत लेखी कळवावे अशी विनंती करण्यात येत आहे. अन्यथा असा दावा किंवा दिवे, असल्यास, विचारत घेतले जाणार नाही. माक केले गेले आणि विनशतं आणि अपरिवर्तनीयपणे सोडून दिले असे समजण्यात येईल.</p> <p>मुंबई येथे दिनांक १६ नोव्हेंबर २०२४ रोजी.</p> <p style="text-align:right">अनुज विनोद मोरे अधिकांक, मुंबई उच्च न्यायालय</p> |
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| <p style="text-align:center">जाहीर नोटीस</p> <p>प्रबंधक/तनिस मू. उप. सुनावणी / २०२४ /अपिल क्र २५९ /२०२३ सज्जाद अनि उल्लाह शेख तर्फे श्री अमिन अनिउल्लाह शेख, जा. क्र. ११११ विरुद्ध</p> <p>अपर जिल्हाधिकारी (अति./निष्का) तथा अपिलिय प्राधिकारी, पूर्व उपनगरे, चर्चगेट, आणि इतर अपिलार्थी अनिउल्लाह शेख तर्फे श्री अमिन अनिउल्लाह शेख यांनी अपर जिल्हाधिकारी तथा अपिलिय प्राधिकारी (अति./निष्का) पूर्व उपनगरे यांच्या आवेशाविरुद्ध महाराष्ट्र शोपइण्ट्री (सुधारणा निर्मूलन व पुनर्विकास) १९७९ अधिनियम कलम ३५ अंतर्गत नियम ७ (२(अ)) अन्वये तक्रार निवारण समिती (मुंबई उपनगरे) आमचे कार्यालयगत अपिल क्र. २५९/२०२३ दाखल केलेले आहे.</p> <p>सदर अपिलाला अनुषंगाने तक्रार निवारण समिती यांच्या न्यायालयासमोर दिनांक ११/०१/२०२४ रोजी सुनावणी घेण्यात आली होती. सदर सुनावणी दरम्यान सदर प्रकरणात अपिलार्थी सज्जाद अनिउल्लाह शेख तर्फे श्री अमिन अनिउल्लाह शेख, यांना मा. तक्रार निवारण समिती (मुंबई उपनगरे) यांचे दालनात झालेल्या १२/०१/२०२४ रोजीच्या सुनावणी दरम्यान समितीने घेतलेल्या निर्णयानुसार अपिलाला दुसर्ती करून प्रतीवादी क्र. ३ अभिजित सत्यकुमार गेही, प्रतिवादी क्र ४ श्री सुभाष कांबळे व प्रतिवादी क्र. ५, विक्रमसक, मू. सुपणा कंस्ट्रुक्शन, यांना पक्षारक बनविले आहे. तसेच यांचे म्हणणे ऐकण्यासाठी म्हणून दिनांक २२/११/२०२४ रोजी सकाळी ११.०० वाजता तक्रार निवारण समिती (मुंबई उपनगरे), पहिला मजला, जुने बकरात चर, शाहिद भगतसिंग मार्ग, फोर्ट, मुंबई ४०० ००१ यांचे दालनात सुनावणी आयोजित केलेली आहे. प्रकरणी प्रतीवादी क्र. ३ अभिजित सत्यकुमार गेही प्रतिवादी क्र ४ श्री सुभाष कांबळे व प्रतिवादी क्र ५, विक्रमसक, मू. सुपणा कंस्ट्रुक्शन यांनी आपलेकडील मूळ कागदपत्रासह सुनावणीसाठी उपस्थित राहाणेसाठी सदरची जाहिर नोटीस देण्यात येत आहे. सदर सुनावणीस आण उपस्थित न राहिल्यास आणगांस काहीही सांगण्याचे नाही. असे गृहित धरून नियमानुसार पुढील निर्णय घेण्यात येईल.</p> <p style="text-align:right">सही/- (नंदाकुमार आर. साखवी) प्रबंधक</p> <p style="text-align:right">तक्रार निवारण समिती (मुंबई उपनगरे)</p> <p>स्थळ- मुंबई शहर दिनांक १६.११.२०२४</p> |
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ज्यापैकी २० प्रेसचे प्रतिनिधित्व



करतात. पाच संसदेच्या दोन सभागृहांद्वारे नामनिर्देशित केले जातात

| N D METAL INDUSTRIES LIMITED Manufacturers of Non- Ferrous Metals CIN : L51900MH1984PLC032864 | | | | |
|---|--|------------------------------------|---------------------------------------|------------------------------------|
| EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30TH SEPTEMBER 2024 | | | | |
| ₹ in Lakhs | | | | |
| Sr. No. | PARTICULARS | Quarter Ended 30.09.2024 Unaudited | Six months Ended 30.09.2024 Unaudited | Quarter Ended 30.09.2023 Unaudited |
| 1 | Total Income | 21.47 | 40.56 | 17.88 |
| 2 | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items) | 7.12 | 11.28 | 1.76 |
| 3 | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items) | 7.12 | 11.28 | 1.76 |
| 4 | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items) | 7.12 | 11.28 | 1.76 |
| 5 | Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | 0.00 | 0.00 | 0.00 |
| 6 | Equity Share Capital | 248.00 | 248.00 | 248.00 |
| 7 | (Face Value per share) | 10 | 10 | 10 |
| 8 | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year | | | |
| 9 | Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) (Basic & Diluted) | 0.29 | 0.46 | 0.07 |
| a The above results have been reviewed by Audit Committee and approved by Board of Directors at their meeting held on November 14, 2024 | | | | |
| b The above is an extract of the detailed format of Unaudited Financial Results for the quarter and six months ended September 30, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of Unaudited Financial Results for the quarter and six months ended September 30, 2024 are available on the websites of the Stock Exchange(s) i.e. www.bseindia.com and on Company's website i.e. www.ndmil.com | | | | |
| FOR N D METAL INDUSTRIES LTD —S/D— Ajay Garg Managing Director DIN No. 00988977 | | | | |
| Date : 14th November, 2024 Place : Mumbai | | | | |
| 417, Maker Chamber V, Nariman Point, Mumbai – 400021. Tel. 022 – 22822383, Fax : 022 - 22852452 Website : www.ndmil.com Email : ndmil@ndmil.com | | | | |

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| फॉर्म ए जाहीर घोषणा (भारतीय दिवाळखोरी व कर्जावजागीरण) (कांभिरट व्यक्तीकरिता दिवाळखोरी ठराव पत्रिका) दि. २०१६ च्या विनियम ६ अंतर्गत) | |
| मे. नवयूग टेलिफिल्स प्रा. लि. यांच्या धनकोचे लक्ष केंद्रित करण्याकरिता | |
| संबंधित दिवराव | |
| १. कांभिरट ऋणकोचे नाव | मे. नवयूग टेलिफिल्स प्रा. लि. |
| २. कांभिरट ऋणकोची एकीकरण तारीख | दि. १२.०५.१९९४ |
| ३. कोणते कांभिरट ऋणको एकीकरण/नोटीफिकृत आहेत अशांचे प्राधिकरण | आरओसी मुंबई |
| ४. कांभिरट ऋणकोचे कांभिरट आवहट्टीट क्रमांक/ मार्विट अडिबल आवहट्टीटक्रमांक क्रमांक | U92110MH1994PTC78309 |
| ५. नोंदणीकृत कार्यालयाचा पत्ता व कांभिरट ऋणको यांचे प्रमुख कार्यालय (जर काही असल्यास) | फ्लॅट क्र . २, तळ मजला, ड्युप्लेक्स हाट्टेडस सीएफएस लि., लोखंडवाला कॉम्प्लेक्स, मीलन नगर, अंधेरी पश्चिम, मुंबई उपनगरी अंधेरी मुंबई महाराष्ट्रभात ४०० ०५३. |
| ६. कांभिरट ऋणकोचे दिवाळखोरी प्रारंभ तारीख | आदिष्ट घडानुअरुद्ध १३.११.२०२४ आदिष्ट एमसीएलटी वेबसाइटवर अपलोड :१४.११.२०२४ |
| ७. कांभिरट ऋणकोचे दिवाळखोरी आंशिक तारीख | १३.०५.२०२५ (१५० दिवस एमसीएलटी वेबसाइटवर अपलोड केलेल्या आदेश अनुसार) १४.११.२०२४ अनुसार |
| ८. दिवाळखोरी विशेष कार्यत असलेल्या अंतर्गत ठराव व्यावसायिक यांचे नाव व नोटीफिकरण क्रमांक | आयआरपी नाव : पंकज भट्ट आयबीबीआय नोंदणीकरण क्र. : आयबीबीआय/आयपीए-००१/आयपी-पी-०२८४/२०२३-२०२४/१४३४२ |
| ९. मंडळाकडे नोंदणीकृत असलेल्या अंतर्गत ठराव व्यावसायिक यांचा पत्ता व ई-मेल आयडी | नोंदणीकृत कार्यालय : फिनव्हीन टॅन्डअराउंड अँड रिस्ट्रुक्चरिंग प्रा. लि. ६०५, सस्टेक क्र सेंट, मुकुंद नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व मुंबई शहर महाराष्ट्र४०० ०५९ नोंदणीकृत ई मेल : rppanajbhattad@gmail.com |
| १०. अंतर्गत ठराव व्यावसायिक यांच्यासह संबंधितांचा पत्ता व ई-मेल आयडी | संबंधित पत्ता : फिनव्हीन टॅन्डअराउंड अँड रिस्ट्रुक्चरिंग प्रा. लि. ६०५, सस्टेक क्र सेंट, मुकुंद नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व मुंबई शहर महाराष्ट्र४०० ०५९ सीएमआरपी मेल ईमेल : navyug.crp@gmail.com |
| ११. दाव्यांच्या सादरीकरणकारिता अंतिम तारीख | दि. २८.११.२०२४ (१४ दिवस एमसीएलटी अंदेश अपलोड केलेल्यासुम वेबसाइट अर्थात १४.११.२०२४) लागू नाही |
| १२. अंतर्गत ठराव व्यावसायिक यांच्याद्वारे जारी मंजूर २४ च्या उप-अनुच्छेद (६ए) च्या खंड (बी) अंतर्गत जर काही अस्तित्वास धमकोचे वा | लागू नाही |
| १३. वारिध्याचे धमकोचे प्राधिकृत प्रतिनिधी म्हणून कामाच्या आठवडा असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक नांवाकरिता तीन नावे) | लागू नाही |
| १४. ए) संबंधित प्रभव व बी) उल्लेख्य प्राधिकृत प्रतिनिधीचा सरखील | वेब लिंक https://bbi.gov.in/home/downloads प्रत्यक्ष पत्ता : एमए |
| सूचना याद्वारे देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी मे. नवयूग टेलिफिल्स प्रा. लि. यांचे कायदा फॉर्मेट दिवाळखोरी ठराव प्रक्रिया प्रारंभ तारखेच्या आदेशानुये प्रारंभ दि. १३.११.२०२४ रोजी (आदेश एमसीएलटी वेबसाइट वर अपलोड १४.११.२०२४) करण्याचे आदेश दिले आहेत. | |
| मे. नवयूग टेलिफिल्स प्रा. लि. यांचे धमको यांनी याद्वारे बाब क्र. १० संबंधात नमूद कॅम्प कार्यालय पत्ता येथे अंतर्गत ठराव प्रोफेशनलकरिता दि. २८.११.२०२४ रोजी वा पूर्वी (अंतर्गत ठराव विशेषतः अंतर्गत नियुक्ती पासून १४ दिवस पूर्वी) पुराव्यासह त्यांचे दावे सादर करावे. | |
| वित्तीय धमको यांनी केवळ इलेक्ट्रॉनिक स्वरूपात त्यांचे दाव्यांचे पुरावे सादर करावे. सर्व अंन धमको यांनी त्यांचे दाव्यांचे पुरावे व्यक्तीशः, पोस्टद्वारे वा इलेक्ट्रॉनिक स्वरूपात सादर करावे. | |
| वित्तीय धमको हे वगैरे संबंधात सुचित पत्रेच क्र. १२ संबंधात त्यांच्या आवडतीनुसार निर्देशित पाषिकृत प्रतिनिधी यांचेमुळे वगैरे यांच्या प्राधिकृत सादरीकरणच्या संदर्भात एवढी क्र. १३ सूचीत दिवाळखोरी विशेषतः सांच्याकडून वगैरे (एमए) - लागू नाही. | |
| सादरीकरण करण्यास अग्रवय तसेच दाव्यांचे चुकीचे पुरावे सादर केल्यास त्यावर दंड आकारण्यात येईल. | |
| आयपी पंकज भट्टाड आयबीबीआय नोंदणीकरण क्र. आयबीबीआय/आयपीए-००१/आयपी-पी-०२८४/२०२३-२०२४/१४३४२ संबंधित पत्ता : फिनव्हीन टॅन्डअराउंड अँड रिस्ट्रुक्चरिंग प्रा. लि. ६०५, सस्टेक क्र सेंट, मुकुंद नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व मुंबई शहर महाराष्ट्र४०० ०५९ ईमेल/धमक : १३.११.२०२४ दि. १६.११.२०२४ ठिकाण : मुंबई | |
| संबंधित ईमेल : pankaj.bhattad@finv.in.in / navyug.crp@gmail.com | |

| प्रिमाअर रोड कॅपिटअर्स लिमिटेड सीआयएन: एल६३०१०एएएए१९६८पीएलसी४२५१८६ | | | | | |
|--|---|---------------------------|---------------------------|---------------------------|--------------------------|
| नोंदणीकृत कार्यालय: ४०१, मजला-१, जी-१, प्लॉट-२११, नलामल टॉवर, क्रिपेस जर्नल, मार्ग, नवीमहाराष्ट्र, मुंबई-४०००२९, एम.जे. ४९१, २-३-६४४४०६४४ | | | | | |
| ई-मेल: info@prmlimited.co.in, वेबसाइट: www.prmlimited.co.in | | | | | |
| ३० सप्टेंबर २०२४ रोजी संपलेल्या तिमाहीकरिता अलेखापारिधित एकमेव वित्तीय निष्कर्षाचा अहवाल | | | | | |
| (र. लाखात) | | | | | |
| अ. क्र. | वर्षातील | संपलेली तिमाही | संपलेली तिमाही | संपलेले अर्धवर्ष | संपलेले वर्ष |
| | | ३०.०९.२०२४ (अलेखापारिधित) | ३०.०९.२०२३ (अलेखापारिधित) | ३०.०९.२०२४ (अलेखापारिधित) | ३१.०३.२०२४ (लेखापारिधित) |
| १. | कार्यचलनातून एकूण उत्पन्न (निव्वळ) | ८५९.०० | ८२७५.३४ | १६७३१.४० | ३३३९५.५१ |
| २. | कालावधीकरिता निव्वळ नफा / (तोटा) (कर, अपवाददायक आणि/किंवा विशेष साधारण बाबपूर्वी) | २६०.९९ | १३२.२२ | ५१४.१६ | १२४५.१९ |
| ३. | करपूर्व कालावधीकरिता निव्वळ नफा / (तोटा) (अपवाददायक आणि/किंवा विशेष साधारण बाब नंतर) | २६०.९९ | १३२.२२ | ५१४.१६ | १२४५.१९ |
| ४. | करानंतर कालावधीकरिता निव्वळ नफा / (तोटा) (अपवाददायक आणि/किंवा विशेष साधारण बाब नंतर) | १६८.५२ | १०५.८२ | ३६४.३१ | ९३८.७० |
| ५. | कालावधीकरिता एकूण सर्ववैक उत्पन्न (कालावधीकरिता सर्ववैक नफा / (तोटा) (करानंतर) आणि इतर सर्ववैक उत्पन्न (करानंतर)) | १५३.०६ | ७८.३१ | ३६४.३१ | ८६९.१८ |
| ६. | भरणा केलेल्या इंडिटी भाग भांडवल | १०४२.५० | १०४२.५० | १०४२.५० | १०४२.५० |
| ७. | उत्पन्न प्रति इंडिटी भाग (प्रत्येकी रु. १०/-) मूळ व सीमितकृत | १.७७ | ०.९४ | ३.५४ | ८.३५ |
| टिप :- | | | | | |
| १) वरील निष्कर्षांचे लेखापरीक्षण समितिने पुरावलोकन केले आणि संचालक मंडळाने १४ नोव्हेंबर २०२४ रोजी झालेल्या त्यांच्या बैठकीत मान्यता दिली. | | | | | |
| २) वरील सेबी (एलओओआर) विनियम, २०१५ च्या विनयम ३३ अंतर्गत सापेक्ष ११। कडे दाखल केलेल्या ३० स्पॅन्डर, २०२४ रोजी संपलेल्या तिमाहीतील वित्तीय निष्कर्षांचे तपाशीलवार स्वरूपाचा उगाग आहे. सदर निष्कर्षांचे संपूर्ण स्वकय स्टडी एक्सपॅरिअन्स वेबसाइट https://www.cse-india.com/ आणि कंपनीच्या www.prclimited.co.in वेबसाइटवर उपलब्ध आहे. | | | | | |
| प्रिमाअर रोड कॅपिटअर्स लिमिटेडकरिता | | | | | |
| सही/- विषयकुमार गुप्ता | | | | | |
| व्यवस्थापकीय संचालक | | | | | |
| डीआयएन: ००७९८७४८ | | | | | |
| दिनांक: १४.११.२०२४ ठिकाण: मुंबई | | | | | |

| वापी एंटरप्रायझेस लि. सीआयएन: एल२१०१एएएए१९७८पीएलसी३२४५७ | | | | | |
|--|----------|----------------|----------------|------------------|--------------|
| नोंदणीकृत कार्यालय: २१३ उद्योग मॉडेल, विनांकर लेन, गायिय पश्चिम, मुंबई - ४०००१६. | | | | | |
| ई-मेल: vaqipaper@gmail.com / vapienterprisesltd@gmail.com | | | | | |
| ३० सप्टेंबर २०२४ रोजी संपलेल्या तिमाही व अर्धवर्षाकरिता लेखापारिधित एकमेव वित्तीय निष्कर्षाचा अहवाल | | | | | |
| (र. हजारगत) | | | | | |
| अ. क्र. | वर्षातील | संपलेली तिमाही | संपलेली तिमाही | संपलेले अर्धवर्ष | संपलेले वर्ष |
| | | ३०.०९.२०२४ (| | | |

Additional District Magistrate held a review meeting of revenue works and tax-exempt works

Bhadohi, Dhananjay Rai :

Review meeting of revenue works, revenue courts and tax-non-tax works on Chief Minister's dashboard under the guidance of District Magistrate Vishal Singh, Additional District Magistrate (Financial/Revenue) Kunwar Virendra Maurya and Additional District Magistrate (Judicial) Shiv Narayan Singh, This was done in the Collectorate auditorium with the officials of the concerned department. In the review of IGRS, the Additional District Magistrate reprimanded the officers related to the unsatisfied feedback complainant and stressed on improving the rank by getting it resolved. The concerned officers were instructed to resolve the pending applications in the status nama by monitoring them daily. The Additional District Magistrate instructed all the Sub-District Magistrates to ensure disposal of the pending cases on the IGRS portal, and in case of no disposal, a letter will be written to the Government for strict action. The Additional District Magistrate instructed all the officers that the complaint on the IGRS portal should not be in the defaulter category; the complaint should be resolved timely and qualitatively, otherwise strict action will be taken.



completing the instructions given in the compliance report. The Additional District Magistrate conducted surprise inspections at petrol pumps, rice mills, liquor shops, gas agencies and directed strict action. The Additional District Magistrate directed the Sub-District Magistrates to complete the revenue collection as per the target, any kind of laxity will not be tolerated in this, if the officers show laxity in revenue collection then strict action will be taken against them. The Additional District Magistrate directed all the Sub-District Magistrates and Executive Officers to raid their respective areas with the police. The Additional District Magistrate directed to take action against 10 big defaulters of other departments including Electricity and Revenue Department along with RK recovery of all tehsil. The District Magistrate directed all the Sub-District Magistrates to settle the pending land disputes and cases in the tehils otherwise strict action will be taken. The Additional District Magistrate urged the departments like Transport, Excise, Revenue, Executive Officer, Mining etc. to collect targeted revenue by running campaigns.

present regarding tax, cess and target collection that pending revenue cases should be resolved by hearing them quickly. Expressing displeasure over non-settlement of cases as per target in some tehils, he directed to set targets immediately. The Additional District Magistrate, while reviewing the anti-land mafia revenue, discussed in detail the undisputed inheritance of the Revenue Code, undisputed mutation, allocation of ponds, residential land, agricultural land, plantations etc., encroachment and illegal occupation removed from ChakMarg and public land and ponds etc. The Additional District Magistrate gave strict instructions to all the Sub-District Magistrates to identify all the land mafias and ensure action. He directed to increase the progress of the work done so far on works like settlement of complaints received under IGRS, writ petitions, proceedings for determination of Khatauni share, ownership scheme, filing of Khatauni as per roster, anti-land mafia. All the Sub-District Magistrates of Bhadohi, Bhan Singh, Aurai, Barkha Singh, all the Tehsildars, District Excise Officer, ARTO, Mining Officer, all the Executive Engineers, Executive Officers and related officers were present in the meeting.

Quotes: The Additional District Magistrate directed the officers

Quotes: The Additional District Magistrate directed the Aurai Tehsildar to dispose of 72 e-court cases pending for 5 years under Section 34 as soon as possible. The Transport Department was directed to increase the registration of vehicles and take strict action against overloading while doing enforcement work. The Additional District Magistrate directed the District Excise Officer to increase the excise revenue by catching illegal liquor smuggling by

All establishments in Thane district to workers, employees, Duty should be done by giving concessions for voting Appeal of Collector and District Election Officer Ashok Shingare



Thane:-

All organized and unorganized sector workers and employees of Thane district have been instructed to give a two-hour concession or a full day's holiday for voting in the Assembly General Election on November 20. District Collector and District Election Officer Ashok Shingare appealed here today that all establishments should strictly follow this directive and cooperate in performing the duty of voting. Collector and District Election Officer Ashok Shingare held a meeting of various establishments, shops and organizations in the district to increase the percentage of voting in the district. Chief Executive Officer of Thane Zilla Parishad Rohan Ghuge, Up-District Election Officer Vaishali Mane, Deputy Commissioner of Labor Pradeep Pawar along with heads of various industry organizations and establishments of the district were present on this occasion. All the heads of institutions, organizations and industries present welcomed the call made by the Collector and promised to contribute actively in this initiative. It is our duty to vote. All must strive to ensure that no voter is deprived of this duty. Thane district is a leader in various fields. However, the percentage of voting in the district has decreased in the last election, which is not a good thing for our Thane district. Therefore, the district system is creating public awareness through various activities in order to ensure at least 75 percent voter turnout in

Thane district in this year's assembly elections. A large number of working class is working in the district in industry, business as well as organized and unorganized sector. These workers should be given a full day's extra paid leave for voting. It is also suggested that the concerned establishments should ensure that those workers/employees have voted or not. Shingare gave it. He also said that appropriate action will be taken against the establishments, shops and industries that are depriving the workers and employees for voting. Chief Executive Officer Mr. Ghuge said that the district system is working to increase the percentage of voting in Thane district and ensure that no eligible voter is deprived of voting. The administration has provided all the facilities to make the voting process smooth. Voter helpline app facility has been provided for citizens to know about their polling station. Also, the QR code of the polling station has been prepared on behalf of the District Election Administration. The information of both these should be conveyed to the workers and employees and motivate them to vote. Mr. Pawar informed everyone about the circular issued by the Labor, Industries, Energy Department of the State Government regarding the declaration of holiday for voting and instructed to implement it strictly.

PUBLIC NOTICE

Under Instruction of my client Mr. Prashant Shridhar Zanke, resident of 303, Alfred, Opp. Chetana Store, Kansai, Ambarnath (East) 421501 I have to give this public notice as under: My said client Mr. Prashant Shridhar Zanke, has sold and transferred his within mentioned residential flat to Mrs. Manali Manish Maru, & Mr. Manish Shantilal Maru, in their joint names under registered agreement for sale dated 20/09/2024. Registration No. 12402/2024, Ulhasnagar 4, Description: -Flat No. 303, on 3rd Floor, admeasuring 650 Sq. Ft. Carpet in the Building Know as "ALFRED" Co-Operative Housing Society Limited, situated at Kansai Section, Ambarnath (East), Dist: Thane 421501. (hereinafter referred to as "said flat") The said flat was inherited by my client in his name as one of the legal heirs and successors of his mother Late. Maya Shridhar Zanke, in accordance with her wishes as per her registered WILL dated 30/11/2012. Prior to sale and transfer of said flat necessary NOC's from concerned housing society as well as other surviving legal heirs and successors 1) Mr. Mangesh Shridhar Zanke, my clients brother and 2) Mrs. Smita Gautam Gaikwad, my clients Sister were obtained. My client says that there are no other legal heirs and successors of his mother Late. Maya Shridhar Zanke, other than those mentioned hereinabove i.e. my client himself and his above-named brother and sister. If any individual person/s, organization Trust, Financial Institution, anyone having any objection or counter claims to my client's above act of sale and transfer of said flat, should inform in writing within 15 days from the publication of this notice at the below mention address, failing which it shall be assumed that there are no objections or counter claims and my client's above act of sale and transfer shall be treated as without counter claims of whatsoever nature. Sd/- Add.: B/60, Kasturi Plaza, Manpada Adv. Siddhant Dattatray Ghule Dombivli (East), Kalyan, Thane, MAH/1400/2019 Maharashtra - 421201. Mob.: 9867603834 Sd/- Mail ID: advsiddhantghule@gmail.com Mr. Prashant Shridhar Zanke

PUBLIC NOTICE

TAKE NOTICE that by an Agreement for sale dated 26.05.1977, Mr. Hasmukh Chuniyal Shah had purchased a Flat No.24, on 3rd floor, at Datta Nivas Pai Nagar Co-operative Housing Society Limited, Pai Nagar, S.V.P. Road, Borivali (West), Mumbai - 400 092 from Mr. Dhinrajlal Bhagwandas Katharia Patel (the seller therein) and also issued 5 fully paid-up share of Rs.50/- each bearing distinctive numbers from 116 to 120 under share certificate No.24 dated 05.01.1979 in favour of Mr. Hasmukh Chuniyal Shah and further by an Agreement for sale dated 22.09.1984 Mr. Hasmukh Chuniyal Shah (the seller therein) had sold the said flat premises to Mr. Umangilal Trikamal Shah (the Purchaser therein) and the said society endorsed his name on the aforesaid Share Certificate on dated 09.1985 and further by a Gift Deed dated 28.05.2009 Mr. Umangilal Trikamal Shah had gifted the said flat premises to his son Mr. Rajesh Umangilal Shah duly registered bearing document No.BDR6-4316-2008 dated 30.05.2009 and the said society endorsed his name on the aforesaid share certificate on dated 29.11.2020 and during the course of time my client Mr. Rajesh Umangilal Shah had lost/misplaced the aforesaid original Agreement for sale dated 26.05.1977, for which a lost/misplaced complaint had been lodged online at Borivali Police Station, Borivali (West), Mumbai - 400092 bearing online Complaint No.134466-2024 dated 07.11.2024 and accordingly my client Mr. Rajesh Umangilal Shah is the sole and absolute lawful owner of the said flat premises and now he intends to sell to any prospective buyer/s. ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid flat premises in respect of lost/misplaced of aforesaid agreement for sale dated 26.05.1977 and/or any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANUJ VINOD MORE, Advocate, Bombay High Court, having office in the name of ANUR ASSOCIATES, at 85/D-4, Gori (I) Vishram CHS Ltd., RSC-1, Gori-1, Borivali (West), Mumbai-400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably. At Mumbai dated this 16th day of November, 2024. ANUJ VINOD MORE Advocate, Bombay High Court

जाहीर सुचना

अ.स.ग. रणदिचे कल्याण येथील मे. अतिरिक्त जिल्हा तथा सत्र न्यायालय कल्याण यांचे न्यायालयात आर.सो.प. ३२२०१९ ...अपिलाची गुलशन राणी व इतर १ रिक्चट १. कृष्णा गोपाळ शर्मा: रा. ब्लाक नं. ३०१ जवळ गुन्मानक शाळे जवळ कुर्ला कॅम्प उल्हासनगर ४ ता. उल्हासनगर जि. ठाणे ४२१००५. २. प्रेम शर्मा : रा. ब्लाक नं. ३०२ जवळ गुन्मानक शाळे जवळ कुर्ला कॅम्प उल्हासनगर ४ ता. उल्हासनगर जि. ठाणे ४२१००५. ...सामनेवाले उपरोक्त प्रलंबित अपिलातील सर्व संबंधित जनतेस या जाहीर सुचनेद्वारे कळविण्यात येते कि, या प्रकरणातील सा.वाला यांना वेळोवेळी या मे. न्यायालयाने न्यायालयात हजर होणे कामी समस्त नेटिशी जारी केलेल्या आहेत. परंतु यातील सा.वाले नं. १ हे त्यांचे राहण्याचे ठिकाण सोडून दुसरी कडे राहण्या करीता गेले आहेत. तसेच सा. वाले नं. २ हे मयत झाले आहेत अस कोर्ट वेलीफ यांचे रिपोर्ट अहवाल मे. न्यायालयात दाखल आहे. त्या मुळे सदर प्रलंबित अपिलात सा. वाले नं. १ व मयत सा. वाले नं. २ यांचे कायदेशिर वारसदार किंवा अपिलात वर्णन असलेल्या मिळकती बाबत प्रतिनिधित्व करणारे हितसंबंध असणारे इसम हक्क व अधिकार असलेले इसम यांनी न्यायालयीन कामकाज करीता हजर राहणे गरजेचे व आवश्यक आहे. त्या नुसार अपिलातील नि. नं. ३५ चर झालेल्या आदेशान्वये सदरची जाहीर नोटीस प्रसिध्द करण्यात येत आहे. म्हणून या जाहीर सुचने द्वारे सर्व संबंधित व सा.वाले नं. १ तसेच सा. वाले नं. २ यांचे कायदेशिर प्रतिनिधित्व करणारे हितसंबंधीत यांना कळविण्यात येते कि, उपरोक्त अपिलाचे कामी न्यायालयात सा. वाले नं. १ यांनी स्वतः किंवा त्यांचे वकिल मुखत्यारी यांनी तसेच सा. वाले नं. २ यांचे कायदेशिर वारसदार किंवा त्यांचे मिळकती संबंधात हितसंबंध असलेल्या हक्कदार यावेदर व इतर काही दावा व हक्क असल्यास त्यांनी स्वतः किंवा त्यांनी आपले वकिला मार्फत न्यायालयात ही जाहीर सुचना प्रसिध्द झाले पासून ३० दिवसांचे मुदतीत हजर राहवे. सदर अपिलाची सुनावणी कामीची पुढील तारीख दिनांक २५.११.२०२४ रोजी नेमण्यात आलेली आहे. नेमण्यात आलेल्या तारखेस किंवा ३० दिवसांचे मुदतीत कोणीही हजर न झाल्यास किंवा आपली वाजू मांडण्यास हजर न झाल्यास सदर अपिलाची एकतर्फी सुनावणी केली जाईल याची सर्व जनतेने व हितसंबंधीतानी नोंद घ्यावी. कळावे सही/ लिपिक सहायिका अतिरिक्त जिल्हा व सत्र न्यायालय कल्याण

PUBLIC NOTICE

It is hereby given to the Public Notice that the Original Builder Sale deed in respect of Scheduled property has been lost/misplaced on 17.01.2023. Therefore any person/s having any claim in respect of the above referred property or part thereof by way of sale, exchange, mortgage, charge, gift, . transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Award otherwise claiming, howsoever are hereby requested to make the same know in writing together with supporting documents to the undersigned HANIF DAWOOD PAWASKAR (Mob: 9323476370), within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person/s will be deemed to have been waived and/or abandoned. SCHEDULE All that piece and parcel of Residential premises bearing FLAT NO 404, 4TH FLOOR, FRIENDS APARTMENT, KISMAT COLONY ROAD, KAUSA, MUMBRA THANE 400612, SURVEY NO 27, HISSA NO. 1 (PART), ADMEASURING 365 SQ.FT, within the limits of Thane Municipal Corporation, in the Registration District and Sub-District Thane.

PUBLIC NOTICE

To Whomsoever It May Concern Smt. Sandhya Ganpatil Mehata & Shri Ganpatil Madhavchand Mehata were the joint owners and joint members with respect to Flat No 1001, Building No 8. 'Daisy' Building, Regency Estate Co-Operative Housing Society Ltd., Mauje Ajde Golavli, Kalyan Shilphata Road, Dombivli (East), Dist.-Thane-421 203. Smt. Sandhya Ganpatil Mehata expired on 30/04/2024 and Shri. Ganpatil Madhavchand Mehata expired on 11/02/2021, leaving behind them their sons Shri. Shirish Ganpatil Mehta & Shri. Girish Ganpatil Mehta as their only legal heir's. Shri. Shirish Ganpatil Mehta & Shri. Girish Ganpatil Mehta being 'sons of deceased Smt Sandhya Ganpatil Mehata & Shri Ganpatil Madhavchand Mehata have made application for continuation of Membership of the society and submitted Indemnity Bond As per the documents submitted by Shri Shirish Ganpatil Mehta, the society has decided to transfer the said shares of the Flat No. 1001 in the name of Shri. Shirish Ganpatil Mehta & Shri Girish Ganpatil Mehta. The society hereby invites claims or objections from their heirs or other claimants: objector or objections to the transfer of the said shares and interest of the deceased member/s in the capital/ property of the society within a period of 15 days from the publication of this Notice. with copies of such documents and other proofs in support of claims/ objections for transfer of shares and interest of the deceased member/s in the capital/ property of the society if no claims/objections are received within the period prescribed above. the society will be free to transfer the shares and interest of the deceased member/s in the capital/property of the society in the name of Shri. Shirish Ganpatil Mehta & Shri. Girish Ganpatil Mehta in such manner as is provided under the bye-laws of the society Sd/- Chairman/Secretary Regency Estate Co-op. Hsg. So. Ltd., Mauje Ajde, Golavli Dombivli East 421203

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S NAVYUG TELEFILMS PVT. LTD

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | M/s Navyug Telefilms Pvt. Ltd. |
| 2. Date of incorporation of corporate debtor | 10/05/1994 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor | U92110MH1994PTC078309 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Flat No 2, Ground Floor, Duplex Heights CHS LTD, Lokhandwala Complex, Millat Nagar, Andheri (W), Mumbai Suburban, Andheri, Mumbai, Maharashtra, India, 400053 |
| 6. Insolvency commencement date in respect of corporate debtor | Order pronounced on: 13/11/2024 Order upload on NCLT website on: 14/11/2024 |
| 7. Estimated date of closure of insolvency resolution process | 13/05/2025 (180 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Name of IRP: Pankaj Bhattad IBBI Reg. No.: IBBI/PA-001/IP-P-02841/2023-2024/14362 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Registered Address: Finvin Turnaround and Restructuring Pvt. Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurda Road, Andheri (E), Mumbai City, Maharashtra, 400059 Registered Email: rppankajbhattad@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6 th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. CIRP specific email: navyug_cirp@gmail.com |
| 11. Last date for submission of claims | 28/11/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | a. Web link: https://bbi.gov.in/en/home/downloads b. Not Applicable. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Navyug Telefilms Pvt. Ltd on 13/11/2024 (Order uploaded on NCLT website on: 14/11/2024). The creditors of M/s Navyug Telefilms Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 28/11/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 14/11/2024) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. Not Applicable Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/11/2024 Place: Mumbai IP Pankaj Bhattad IRP of M/s Navyug Telefilms Pvt. Ltd. IBBI Reg. No. IBBI/PA-001/IP-P-02841/2023-2024/14362 Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. AFA Valid till: 31/12/2025 Correspondence Email: pankaj.bhattad@finvin.co.in / navyug_cirp@gmail.com

VJTF EDUSERVICES LIMITED

Regd. Office : Witty Neelkanth Apartment, Ramchandra Lane, Opp. Mumbai Bank, Malad West, Mumbai, -400064 Tel: 022-46160493 Email: vjtfho@vjtf.com Website: www.vjtf.com

Extract of Statement of Standalone and Consolidated audited and Unaudited Financial Results for the Quarter and Half year ended 30th September, 2024 (Rs. in Lakhs)

| Sr. No. | PARTICULARS | STANDALONE | | | | | | CONSOLIDATED | | | | | |
|---------|--|---|------------------------------------|---|--------------------------------------|--------------------------------------|-------------------------------------|---|------------------------------------|---|--------------------------------------|--------------------------------------|-------------------------------------|
| | | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited | Unaudited | Unaudited | Unaudited | Unaudited | Audited | |
| | | Three months ended 30th September, 2024 | Three months ended 30th June, 2024 | Corresponding three months ended 30th September, 2023 | Half year ended 30th September, 2024 | Half year ended 30th September, 2023 | For the year ended 31st March, 2024 | Three months ended 30th September, 2024 | Three months ended 30th June, 2024 | Corresponding three months ended 30th September, 2023 | Half year ended 30th September, 2024 | Half year ended 30th September, 2023 | For the year ended 31st March, 2024 |
| 1 | Continuing Operations | | | | | | | | | | | | |
| | Income | | | | | | | | | | | | |
| | (a) Revenue from operations | 22.42 | 52.53 | - | 74.95 | - | 11.24 | 33.84 | 127.14 | - | 160.98 | - | 55.16 |
| | (b) Net Profit on Fair Value Change | 61.55 | 520.78 | - | 582.33 | - | - | 12.34 | 579.77 | - | 592.11 | - | - |
| | (c) Other income | 545.96 | 1,085.67 | 23.32 | 1,631.63 | 23.32 | 713.90 | 652.73 | 1,220.70 | 49.11 | 1,873.43 | 49.11 | 958.29 |
| | Total | 629.93 | 1,658.98 | 23.32 | 2,288.91 | 23.32 | 725.14 | 698.91 | 1,927.61 | 49.11 | 2,626.52 | 49.11 | 1,013.45 |
| 2 | Expenditure | | | | | | | | | | | | |
| | (a) Employee benefits expense | 78.81 | 76.20 | - | 155.01 | - | 132.15 | 131.50 | 122.55 | 1.96 | 254.05 | 1.96 | 223.92 |
| | (b) Purchase of Stock-in-Trade | - | - | - | - | - | - | 10.41 | 19.80 | - | 30.21 | - | 20.62 |
| | (c) Changes in Inventories | - | - | - | - | - | - | 0.04 | 0.13 | - | 0.17 | - | -12.28 |
| | (d) Net loss on Fair Value Changes | - | - | - | - | - | 302.72 | - | - | - | - | - | 0.89 |
| | (e) Finance costs | 36.97 | 41.49 | 23.28 | 78.46 | 23.28 | 245.18 | 97.24 | 99.03 | 23.28 | 196.27 | 23.28 | 301.38 |
| | (f) Depreciation and amortisation expense | 21.18 | 9.07 | - | 30.25 | - | 10.36 | 22.67 | 13.15 | - | 35.82 | - | 19.72 |
| | (g) Other expenses | 163.18 | 433.89 | 3.55 | 597.07 | 3.55 | 118.78 | 185.83 | 464.51 | 3.74 | 650.34 | 3.83 | 185.04 |
| | Total | 300.14 | 560.65 | 26.83 | 860.79 | 26.83 | 809.19 | 447.69 | 719.17 | 28.98 | 1,166.86 | 29.07 | 1,127.44 |
| 3 | Profit/(Loss) from Continuing Operations before tax and Extraordinary Item (1-2) | 329.79 | 1,098.33 | -3.51 | 1,428.12 | -3.51 | -84.05 | 251.22 | 1,208.44 | 20.13 | 1,459.66 | 20.04 | -113.99 |
| 4 | Tax expense : | | | | | | | | | | | | |
| | a) Current Tax | 116.74 | 141.09 | - | 257.83 | - | 17.96 | 121.73 | 155.71 | 5.23 | 277.44 | 5.23 | 49.96 |
| | b) Deferred Tax | 36.61 | 96.06 | - | 132.67 | - | -51.85 | 120.32 | 10.12 | - | 130.44 | - | -65.19 |
| | c) Prior Period Taxation Adjustments | - | - | - | - | - | 100.61 | - | - | - | - | - | 101.92 |
| 5 | Profit/(Loss) from Continuing Operations after tax and before extraordinary items (3-4) | 176.44 | 861.18 | -3.51 | 1,037.62 | -3.51 | -150.77 | 9.17 | 1,042.61 | 14.90 | 1,051.78 | 14.81 | -200.68 |
| 6 | Total Comprehensive Income for the period | 176.44 | 861.18 | -89.25 | 1,037.62 | -18.12 | 6,399.26 | 9.17 | 1,042.61 | 35.71 | 1,051.78 | 35.62 | 6,831.60 |
| 7 | "Paid-up equity share capital (Face Value of Rs.10/- per share)" | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 | 1,760.00 |
| 8 | Earnings per share (of Rs.10 /- each) (not annualised): | | | | | | | | | | | | |
| | (a) Basic | 1.00 | 4.89 | -0.51 | 5.90 | 0.10 | 36.36 | 0.05 | 5.92 | 0.20 | 5.98 | 0.20 | 38.74 |
| | (b) Diluted | 1.00 | 4.89 | -0.51 | 5.90 | 0.10 | 36.36 | 0.05 | 5.92 | 0.20 | 5.98 | 0.20 | 38.74 |

Notes: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange at www.bseindia.com (s) and the Company's website.

Place : Mumbai Date : 14th November, 2024

For VJTF EDUSERVICES LIMITED Sd/- (Dr. Vinay Jain) Managing Director